

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**WESTERN ZONAL BENCH AT PUNE**  
**ORIGINAL APPLICATION NO. 40 OF 2020**

**IN THE MATTER OF:**

GANESH SURESH BORHADE

... APPLICANT

VERSUS

UNION OF INDIA & ORS.

... RESPONDENTS

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**Place: Delhi/Pune**

**Date:- 14.09.2021**

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**AFFIDAVIT-IN-RESPONSE TO REPLY OF RESPONDENT NO. 4 DATED 5.12.2020**

1. It is humbly submitted that the present application has been filed under Section 14 read with Section 15(3) and Section 20 of the National Green Tribunal Act, 2010 raising issues of serious concern regarding blatant violation of the conditions of Environmental Clearance (EC) dated 21.03.2013 issued to Respondent No.4 National Highway Authority of India ('NHAI').
2. It is submitted that the Respondent No. 4 NHAI have been granted EC by the Respondent No. 1 Ministry of Environment, Forest, and Climate Change ('MoEFCC') vide F.No. 10-58/2011-IA-III dated 21.03.2013 for up-gradation of 2 lane carriageway to 4 lane of Khed-Sinnar Section of NH-50 from km 42.000 to km 177.000 in the state of Maharashtra. NHAI has violated specific conditions imposed by the EC relating to limit of forest land allowed to be diverted for construction of impugned highway, avenue plantation of trees and rain water harvesting along the impugned highway.
3. The clearance letter imposed *inter alia* Specific conditions (i) (iii), (vi), (viii), (xviii) specifying certain conditions viz., the permissible amount of forest land diversions (specific condition (i)), construction of rainwater harvesting infrastructure (specific condition (vi)), adherence to IRC guidelines for

upgradation of road (specific condition (viii)) and amount of trees to be planted (specific conditions (i) and (xviii)). The Applicant has submitted that the above mentioned Specific Conditions have not been complied with.

4. That in response NHAI submitted Reply dated 5.12.2020. The following is a contention-wise reply to the submissions of NHAI:

**ILLEGAL DIVERSION OF FOREST LAND IN VIOLATION OF EC CONDITIONS**

5. The Applicant had previously submitted that NHAI has diverted Forest Land in excess of amount of 49.79 ha permitted by the EC dated 21.03.2013. That with regards to the excess diversion of Forest Land in violation of EC granted, NHAI has submitted on Para 13, **Pg 85**, that such allocation of 49.79 ha. in the EC *"was subsequently revised as 54.03 ha after joint intervention with the forest department"*. However, NHAI has submitted no document on record to prove that the EC Conditions were legitimately revised/alterd. NHAI have not produced on record any order or permission granted by authority that has granted EC dated 21.03.2013, i.e., Respondent No.1 MoEFCC.
6. It is submitted that the EC dated 21.03.2013 granted to NHAI by MoEFCC for the impugned project clearly states on Specific Condition (i) that the entirety of the impugned project involves *"diversion of 49.79 ha of forest land"* in three districts of Maharashtra, i.e., Pune, Ahmednagar and Nashik, for which NHAI was granted sanction to obtain Forest Clearance from the appropriate authority. That such fact has also been accepted by NHAI in Reply dated 5.12.2020 as on Para 13, **Pg. 85**.
7. However, in violation of the permitted amount of forest land, NHAI have admitted that the total amount of Forest Land diverted for the impugned project amounts to 54.03 ha. in Reply dated 5.12.2020.
8. NHAI has submitted that *"Environment Clearance dated 21.03.2013 specified diversion of forest land up to 49.79 ha, which was subsequently revised as 54.03 ha after joint intervention with the forest department"*, as on Para 13, **Pg. 85**.

9. It is submitted that there exists no provision in the EIA Notification, 2006, or the Environment (Protection) Act, 1986 or any related statute/notification that allows for increase in pollution load by post-facto amendment of conditions of EC without approval of authority that has granted the said EC.
10. That the Applicant has submitted evidence regarding NHAI admitting to diversion of forest land amounting to 54.03 ha. for the impugned project. Such was done in Reply dated 21.01.2020 to RTI Application filed by the Applicant, which has been annexed to the present Application as **ANNEXURE A-3, Pg 40-41**.
11. As per Affidavit in Reply of NHAI, the following is a tabular representation of the total quantum of Forest Land diverted for the impugned project:

<b>S. No.</b>	<b>District</b>	<b>Area of Forest Land Diverted</b>	<b>Status of Stage-II Forest Clearance</b>
1.	Pune	18.9749 ha.	Received
2.	Ahmednagar	33.9585 ha.	Received
3.	Nashik	1.1144 ha.	Not received

12. It is submitted that Stage-II forest clearances have not been obtained for upgradation entire stretch of NH50 from Km 42/000 to 157/000 passing through three districts of Maharashtra. That NHAI itself has submitted, as on **Pg 85**, that they have not received Stage-II clearance for 1.114 ha area forest land in Nashik district, and it is evident that they have commenced work on receipt of 'Working permission' letter dated 23.09.2015.
13. Such diversion prior to grant of Stage-II Forest Clearance is prohibited as per the provisions of the Forest (Conservation) Act, 1980. Furthermore, Working Permission Letter dated 23.09.2015, annexed at **Pg. 103**, clearly states that the grant of working permission is subject to the following condition:

*"1. The User Agency shall comply with all the conditions stipulated in the in-principle approval and shall seek and obtain final/formal approval of Government of India under any case not later than one year from the date of grant of in-principle order..."*

14. It is evident that no such final/formal approval has been obtained by NHAI

despite over 5 years having passed since grant of Working Permission.

15. However, the fact that the EC clearly permits only 49.79 ha. of forest land to be diverted, necessarily means that therefore 4.24 ha. of forest land has been diverted in excess of permitted amount in violation of the terms of EC.
16. That therefore, the submissions of the NHAI with regards to diversion of Forest Land being within the sanctioned area are untenable in law and liable to be rejected.

#### **NON-PLANTATION OF TREES ALONG ENTIRE STRETCH OF HIGHWAY**

17. The Applicant has previously submitted that tree plantation along the entire stretch of the impugned highway has not been carried out by NHAI in the manner prescribed by the EC dated 21.03.2013, and Tree Cutting Permission dated 8.01.2014 granted by Sub-Divisional Officer ('SDO'), Sangamner. The Applicant has previously submitted that NHAI has failed to plant a significant number of trees in violation of the abovementioned EC dated 21.03.2013 and Tree Cutting permission dated 8.01.2014.
18. In response, NHAI has stated offered two letters of proof viz., Tree Cutting Permission dated 8.01.2014 and Letter dated 16.07.2019 written by NHAI to SDO, Sangamner, to evidence their claim of having complied with the terms mandating tree plantation. Accordingly, NHAI have submitted the following:

*"The Respondent has followed the stipulations put by the competent authority i.e. Sub-Divisional Officer (SDO) Sangamner vide letter dated 08.01 2014. Further, the Respondent vide letter dated 16.07.2019 with reference to felling of trees and plantation (avenue & median) carried out along the stretch of the project has been furnished with reasons. It is incorrect of the Applicant to aver that the Respondent has informed SDO, Sangamner that the Respondent would only plant 3 trees for every tree that would be felled. On the contrary, the Respondent vide letter dated 16.07.2019 informed the said SDO that as per IRC SP21:2009, 3 trees are to be planted for every one tree felled, whereas the said SDO had stipulated 10 trees to be planted for every 1 tree that would be felled. The Respondent vide the said letter informed that such a stipulation is taxing, although never denied compliance of the same. The Respondent seeks to rely on the letter dated 16.07.2019 for the true content and meaning of the same."*

19. However, the Applicant has already annexed photographs taken in July 2020 which clearly display the non-plantation of trees across vast stretches of the impugned highway, photographic evidence clearly displaying the non-plantation

of trees along vast stretches of the impugned highway, as **ANNEXURE A-6**, on **Pgs. 48-55**.

20. It is submitted that the NHAI has not produced on record any information or photographic evidence which display compliance with the EC conditions mandating the plantation of trees along the stretch of the impugned highway project, viz., Specific Conditions (iii) and (xviii).

21. That the Tree Cutting Permission dated 08.01.2014 is the document by which NHAI was granted tree cutting permission by SDO Sangamner for the trees situated within their jurisdiction. Therefore it in no way proves NHAI's claim that tree plantation has been undertaken by NHAI. Furthermore, letter dated 16.07.2019 being relied on by NHAI itself notes on Para 3(iii) the following:

*"3. (iii)...However, in this case, the Concessionaire due to aforementioned reasons vide para 2 couldn't complete project & virtually abandoned the project, therefore, the causalities/deficiency in plantation could not be replenished"*

22. Such is therefore a clear admission by NHAI that there are deficiencies in plantation of trees. That as was previously submitted by the Applicant, there has been a failure on the part of the NHAI to ensure that adequate trees as planted as compensation for the trees felled in non-forest areas. That Specific Condition (xviii) of the EC stated that *a minimum of three times* the number of trees cut were to be planted, which has not been done.

23. That as per tree cutting permissions granted by the Sub-Divisional Officer ('SDO') Sangamner dated 8.01.2014, it was mandated that for every tree cut 10 times as many trees were to be planted between KM 97.000 to KM 157.000. It is submitted that 23730 trees were therefore required to be planted for 2373 trees had been identified by the Respondent NHAI. However, no such compliance has been carried out, nor has such been contended by the NHAI in Reply dated 5.12.2020.

24. It is further submitted that SDO Sangamner carried out Inspection of Tree Plantation along NH-60 and has accordingly submitted 'Inspection Report of Tree Plantation on NH-60' dated 6.07.2021. The Inspection Report observed that

merely 300 odd trees are currently existing within the chainage from 97.000 KM to 157.000 KM, whereas, NHAI itself was responsible for plantation and maintenance of minimum of 23730 trees, within such chainage as per Tree Cutting Permission dated 8.01.2014. That therefore, it is patently evident that NHAI have failed in adhering to the Specific Condition (i) of the EC as well as conditions imposed by SDO Sangamner while granting tree cutting permission for trees situated between KM 97.000 to KM 157.000. Thereafter, SDO Sangamner has written Letter dated 13.09.2021 to NHAI stating that as per Inspection Report, only 339 trees have been planted by NHAI along the impugned highway stretch between KM 97.000 to KM 157.000 instead of 23730 as mandated. A copy of the SDO Sangamner's Inspection Report of Tree Plantation on NH-60 dated 6.07.2021 and Letter of SDO dated 13.09.2021 to NHAI are collectively annexed herewith as **ANNEXURE A-11**.

25. That vide RTI Reply dated 16.07.2019, the NHAI had clearly stated that the condition stipulated by the SDO Sangamner of 10 trees was onerous vis-à-vis the EC Condition of three trees. That there have been no submissions regarding the extent of compliance with such condition, or any proof/evidence/submissions regarding the nature and quantity of trees planted.
26. That NHAI has contested the photographs of non-compliance of tree plantation conditions as submitted by the Applicant, but has not offered any reasons for doing so, or submitted any photographs negating the contentions of the Applicant. That therefore, such claims are untenable in law and liable to be rejected as the NHAI is challenging the submissions of the Applicant without any legal or factual basis, in an attempt to dilate the proceedings and mislead this Hon'ble Tribunal.
27. That the NHAI has claimed on Para 22, **Pg 90**, that tree plantation has not been able to be carried out as such activities are undertaken after completion of building and construction activities of impugned highway. However, despite Provisional Completion Certificate being granted to the Concessionaire contracted to construct stretches of the impugned highway by the NHAI on 31.01.2017 for

104.636 kms, no tree plantation as per the EC has been carried out across vast stretches of the completed/upgraded portions of the impugned highway.

28. NHAH has stated that the concessionaire has abandoned the project since November 2017 and that NHAH had to engage another contractor to complete the remaining activities. However, despite nearly 4 years having passed since, no significant progress can be seen in terms of compliance of tree plantation.

29. That the Applicant has annexed reply dated 16.07.2019 dated to the present application as **ANNEXURE A-5, Pg. 45**, wherein NHAH has stated the cause of non-plantation of trees as abandonment of work by Concessionaire since November 2017, and such fact has simply been reiterated in the Reply dated 5.12.2020. Therefore, it is evident that the NHAH have no justification for non-plantation of trees as mandated by the EC.

30. Furthermore, it is submitted that the EC also mandated that transplantation of certain large trees was to be carried out as per the provisions of the IRC SP 21:2009 Guidelines. That the non-compliance of such condition is apparent as the necessary precautions under Guidelines Para 3.8 'Transplantation of Large Tree', and Para 11.15 'Protection Measures', have not been followed while undertaking transplantation. That no precautionary measures are seen across the impugned highway stretch, and photographs of the impugned highway displaying the same have been previously submitted by the Applicant as **ANNEXURE A-6 Pgs. 48-55**.

31. Furthermore, NHAH had earlier submitted via reply dated 16.07.2019 to RTI Application filed by the Applicant, that tree plantation was not possible as such saplings and trees were being stolen by local delinquents, and that FIR has also been filed against such alleged theft. The Applicant denies the veracity of these statements. That the only evidence in furtherance of such claim of filing of FIR were the Letters written by Avenue Plantation Contractor to the Police Inspector, MIDC Police (Misadgaon) Station Sinnar which enumerated only '8' number of trees as being stolen. That therefore, the Applicant had submitted that NHAH had attempted to mislead the authorities as no FIR had ever been filed despite such

claims being made in letter dated 26.07.2019 written to the Applicant. That the NHAI has not offered any justification for the same in their response as made **in Para 20, Pg 89.**

#### **NO RAIN WATER HARVESTING INFRASTRUCTURE CONSTRUCTED**

32. It is submitted that the EC Specific Condition (vi) explicitly states that *"Rain water harvesting including oil and grease trap shall be provided. Water harvesting structures **shall be located at every 500 mts along the road.** Vertical drain type rainwater harvesting structures shall be set up to minimize surface runoff losses of rainwater"*, and no general or special exception was provided in the specific condition. The Applicant has submitted that such is evidently not done in any manner across any portion of the impugned highway.
33. That with regards to installation of rainwater harvesting structures along the impugned highway, NHAI has outright denied compliance of the same and accordingly stated on Para 19, Pg 88-89:

*"With reference to Para 13 & 14, it is submitted that as per the notification issued by MoEF dated 14.01.1997 as amended on 13.01.1998, 05.01.1999, and 06.11.2000, construction of Rain Water Harvesting structure is mandatory in and around Water Crises areas as may be notified by the Central Ground Water Board. Therefore, **in the event if the project stretch and the surrounding areas are not falling within the notified lists issued by the Central Ground Water Board, the construction of rain water harvesting structure is not mandatory.** It is imperative to submit that the subject project stretch including the stretch that passes through **the Ahmednagar district does not feature in the said notified lists and hence the question of construction of rain water harvesting structure does not arise** and hence reliance on some photographs by the Applicant is misconceived and misleading."*

*(emphasis supplied)*

34. That NHAI has relied on MoEFCC Notification dated 14.01.1997 and alleged that as per such notification, NHAI is exempt from EC Condition mandating construction of rain-water harvesting structures as the impugned highway does not pass through any water crises area.
35. However, the EC dated 21.03.2013 in general, or the Specific Condition (vi) in particular, do not grant any exception or contingency to the said condition of installation and construction of Rain Water Harvesting infrastructure. That the

Applicant had earlier submitted that there has been no compliance of the said Specific Condition (vi). Therefore, the submissions of NHA I regarding non-mandatory nature of Specific Condition (vi) are untenable in law.

36. Furthermore, such claims are also untenable in law as the MoEF Notification 14.01.1997 (As amended on 13.1.1998, 5.1.1999 and 6.11.2000) in no way, shape, or form, mentions any exceptions to the conditions of EC mandating construction of Rain water harvesting infrastructure. That such Notification dated 14.01.1997 (As amended on 13.1.1998, 5.1.1999 and 6.11.2000) is merely regarding constitution and appointment of Central Ground Water Authority, as is evident on perusal of the 14.01.1997 Notification annexed by NHA I itself. That for abundant caution, the said Notification dated 14.01.1997 (As amended on 13.1.1998, 5.1.1999 and 6.11.2000) is annexed herewith as **ANNEXURE A-12.**

37. Therefore, the reliance of the same by the NHA I is arbitrary, and liable to be rejected. Accordingly, it can be said that NHA I have admitted to non-compliance of Specific Condition (vi) and therefore are liable to be penalized.

38. That even if it is assumed that NHA I only had to construct rain water harvesting structures in water crises areas, it is submitted that the list of Block wise Groundwater Resources Assessment 2017 of Central Ground Water Authority has clearly categorized various Assessment Units falling in Districts of Ahmednagar, Nashik, and Pune as Critical and Semi-Critical Assessment Units. Such Assessment Units include Sangamner, Khed, Sinnar, Shirur, etc. which are clearly categorized as 'Water Crises Areas' and therefore, NHA I are blatantly attempting to mislead this Hon'ble Tribunal. Relevant Extracts of the Block Wise Dynamic Groundwater Resources of India 2017 of Central Ground Water Authority is annexed herewith as **ANNEXURE A-13.**

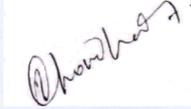
39. That therefore, it is submitted that owing to untenable submissions and lack of valid evidence, the submissions of the NHA I be rejected in entirety. It is further submitted that this Hon'ble Tribunal may accordingly direct NHA I to carry out afforestation and tree plantation along the entire stretch of the impugned highway in the manner mandated by the EC dated 21.03.2013.

Pass any other order that this Hon'ble Tribunal may deem fit in the facts and circumstances of the instant case.

20/11/2021  
 11/9/2021  
**APPLICANT**



**RITWICK DUTTA**



**RAHUL CHOUDHARY**

**MAITREYA GHORPADE**

COUNSEL FOR THE APPLICANT

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Ph: [9312407881](tel:9312407881)

**VERIFICATION**

I, Ganesh Suresh Borhade, S/o Suresh Pandharinath Borhade, R/o Zole, Post Chandnapuri, Taluka Sangamner, Ahmednagar District, Maharashtra, Applicant above named, do hereby on solemn affirmation declare as under:

1. That I am the Applicant in the above titled Application and I am conversant with the facts and the circumstances of the case and competent to swear this affidavit.
2. That that the contents of the Application are true to my knowledge and/ or based on information, and/or the contents are based on the legal submission and/or inferences of facts, which I believe to be true.

Date:

Place:

20/11/2021  
 11/9/2021  
**APPLICANT**



BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH AT PUNE  
ORIGINAL APPLICATION NO. 40 OF 2020

**IN THE MATTER OF:**

Ganesh Suresh Borhade

...APPLICANT

VERSUS

Union of India & Ors.

... RESPONDENTS

**AFFIDAVIT**

I, Ganesh Suresh Borhade, S/o Suresh Pandharinath Borhade, R/o Zole, Post Chandnapuri, Taluka Sangamner, Ahmednagar District, Maharashtra, Applicant above named, do hereby solemnly affirm and state as under:

1. That I am the Applicant in the above titled Application and am conversant with the facts and circumstances described in the present case and as such, I am competent to swear this affidavit.
2. That the contents of the accompanying Rejoinder are true and correct and nothing material has been concealed therefrom.

*[Signature]*  
11/9/2021  
DEPONENT

**VERIFICATION**

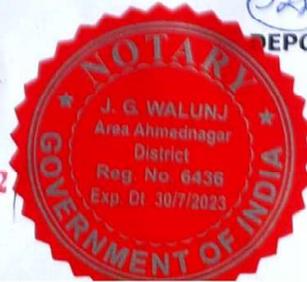
Verified on this 11<sup>th</sup> of Sept, 2021 that the contents of the above mentioned affidavit are true and correct and nothing material has been concealed therefrom.

**IDENTIFIED BY BEFORE ME**

*[Signature]*  
**J. G. WALUNJ**  
Notary Govt. of India  
Sangamner, Dist. Ahmednagar

*[Signature]*  
11/9/2021  
DEPONENT

**NOTED & REGISTERED**  
**AT SERIAL NO. 2127**  
**DATE 11 / 9 / 2021**



उप विभागीय अधिकारी, तथा उप विभागीय दंडाधिकारी

ANNEXURE A-11

संगमनेर भाग संगमनेर यांचे कार्यालय जिल्हा अहमदनगर

वेब : [www.ahmadnagar.nic.in](http://www.ahmadnagar.nic.in)

दुरध्वनी क्रमांक : (०२४२५) २२५३११

ईमेल: [subsangamner@gmail.com](mailto:subsangamner@gmail.com)

फॅक्स क्रमांक : (०२४२५) २२५३११

भुस/डेस्क-४/एलएक्यू/1157/2021

संगमनेर दि.13/09/2021

पति,

प्रकल्प संचालक,

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण पुणे,

स.नं. 131/1, बायफ भवन, डॉ. मनीभाई देसाई नगर वारजे पुणे- 411058

फोन नंबर - 020- 29706881/4/5

विषय : राष्ट्रीय महामार्ग क्रमांक 60 (पुणे-नाशिक) कि.मी. 97 ते 157.100 खेड-  
सिन्नर सेक्शनचे चौपदरीकरणासाठी भुसंपादन..

वृक्ष तोड परवानगी आदेश दिनांक 08/01/2014 च्या अमलबजावणी बाबत..

संदर्भ : 1. तक्रारदार गणेश सुरेश बो-हाडे, मु. झोळे, पो. चंदनापुरी, ता. संगमनेर यांचा

दिनांक 14/06/2019 रोजीचा अर्ज..

2. दिनांक 25/02/2021 रोजीचे बैठकीतील सुचना.

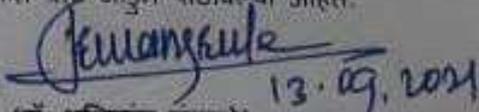
3. दिनांक 10/06/2021 रोजीचे बैठकीतील सुचना.

4. या कार्यालयाकडील आदेश क्र.भुस/डेस्क-4/एलएक्यू/751/2021 दि. 24/06/2021

उपरिनिर्दिष्ट विषयाबाबत आपणास कळविणेत येते की, या कार्यालयाकडील आदेश क्रमांक कावि-  
08/11/2014 दिनांक 01/01/2014 अन्वये राष्ट्रीय महामार्ग क्रमांक 60 खेड-सिन्नर कि.मी. 42.00 ते 177.00  
रुंदीकरणातील 2373 वृक्षांच्या तोडीच्या बदल्यात प्रत्येकी 10 अशी एकुण 23730 वृक्षांची लागवड करणेकामी  
प्रकल्प संचालक, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण यांना आदेशीत करण्यात आले होते. तथापी तक्रारदार गणेश  
सुरेश बो-हाडे यांनी दिनांक 14/06/2019 रोजीचे अर्जांन्वये NHA ने उपदेखित आदेशातील अटी शर्तीचा भंग  
केलेबाबत या कार्यालयाकडे तक्रार उपस्थित केलेली आहे.

सदरहू प्रकरणी दिनांक 10/06/2021 रोजीचे बैठकीमध्ये झालेल्या चर्चेप्रमाणे, दिनांक  
08/01/2014 चे आदेशाप्रमाणे, राष्ट्रीय महामार्ग क्रमांक 60 चे रस्त्याच्या दुतर्फा वृक्षांची लागवड करण्यात आली  
किंवा कसे? सदरहू वृक्षांचे संगोपन होते किंवा कसे? याची पडताळणी करणेकामी संयुक्तक समिती सदर अ क्रमांक  
4 अन्वये गठीत करण्यात आली होती. तदनुषंगाने समितीचे अहवालानुसार सदरस्थितीमध्ये राष्ट्रीय महामार्ग  
क्रमांक 60 चे दुतर्फा केवळ 339 इतके वृक्ष आढळून आलेले आहेत.

उपदेखित विषयाचे अनुषंगाने करावयाच्या कार्यवाहीबाबत संदर्भ क्रमांक 2 व 3 मधील  
आयोजित बैठकीमध्ये अज्ञाहिदा सुचना देण्यात आलेल्या आहेत. तरी वृक्ष तोड परवानगी आदेशाप्रमाणे, एकुण  
23730 वृक्ष लागवड माहे डिसेंबर 2021 अखेर पूर्ण करण्यात येवून वृक्ष लागवड संदर्भातील छायाचित्र व गावनिहाय  
वृक्ष लागवडीबाबतचा अहवाल इकडेस सादर करावा, अन्यथा प्रकरणी वृक्ष तोड परवानगी आदेशातील अटी शर्तीचा  
भंग केला म्हणून आपले विरुद्ध महाराष्ट्र वृक्षतोड अधिनियम 1964 मधील तरतुदीनुसार नियमोचित कारवाई  
करण्यात येईल याची नोंद घ्यावी. सोबत संयुक्तक समितीच्या अहवालाची छायाचित्र प्रती जोडून पाठविल्या आहेत.

  
13.09.2021

(डॉ. शशिकांत मंगरुळे)

सहाय्य प्राधिकारी

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

तथा उपविभागीय अधिकारी

संगमनेर भाग संगमनेर

Maharashtra Shasan

MahsulVibhag

Sub Divisional Officer, and Sub Divisional Magistrate

Office of Sangamner Part Sangamner, Dist- Ahmednagar

Web : [www.ahmadnagar.nic.in](http://www.ahmadnagar.nic.in)

Contact no : - (02425) 225311

Email – [subsangamner@gmail.com](mailto:subsangamner@gmail.com)

Fax no : (02425) 225311

Date: 13/09/2021

---

To,

Project Manager,

National Highway Authority of India

Survey no. 131/1, BayafBhavan, Dr.Manibhai Desai nagar, Warje, Pune – 411058.

Contact no. – 020 29706881/4/5.

**Subject** :Landacquisition of expansion ofNational Highway no. 60 (Pune-Nashik) Km. 97 to 157.000 Khed – Sinner.

Implementation of order to deforestation dated 08/01/2014.

**Reference** : 1) Application dated 14/06/2019 from complainant Ganesh Bhorade (Jhole, Chandanpuri, Dist-Sangamner)

2) Instructions from meeting dated 25/02/2021

3) Instructions from meeting dated 10/06/2021

4) Notice no. .... from above office dated 24/06/2021

With reference to above subject, notice no. ...08/11/2014 dated 01/10/2014 deforestation on National Highway no. 60 (Pune-Nashik) for landacquisition for road expansion on 42 to 177 kms area was issued. During landacquisition total 2373 trees required to be cut down. According to above mentioned notice each cut down tree was to be replaced with 10 trees. i.e. 10 trees should have been planted against each tree cut down. That means Project manager of Indian National Highway was given order to plant total 23730 trees. Ganesh Borhade has submitted query application on 14/06/2019 stating above order is violated.

Related to above subject, meeting was called on 10/06/2021. In this meeting a committee was formed to check whether tree plantation on NH 60 and maintenance of trees is done according to notice or not. This committee no. 4, found only 339 trees on concerned Highway.

Above mentioned meetings referred in no. 2 and 3, instructions have been issued to complete tree plantation of 23730 trees till December 2021, and submit photographs and detailed report accordingly. Else, action will be taken for violating order according to Maharashtra deforestation act 1964 against you. Attached herewith Committee report with photographs.

Dr.ShashikantMangrule

पुनः

सा. उपविभागीय अधिकारी  
संगमनेर

विषय: - राष्ट्रीय महामार्ग क्र. ६० (पुणे-नांदेड)  
क्रि.सं. ६० ते १५०.१०० खेड सिव्हर सेक्टर  
चे चौपट करणाऱ्या भूखंपादन वृक्ष तो  
पटवणगी आदेश दिनांक ०१/०१/२०१४ च्या  
अंमलबजावणी बाबत

संदर्भ: - आपलेकडील आदेश क्र. मुं. डेव्हु-४/१  
एचव्ही/७५१/२०२१ दि. २४/०६/२०२१



महोदय,

विल विषयाचे संदर्भातून पत्रव्यय  
सादर करून येथे ज्ञ. भेजे मांडवडी, बोरा,  
कुर्तडी, रोड्डेवडी, धारगाव व अीकी खालसा  
या गावामध्ये राष्ट्रीय महामार्ग क्र. ६० चे रस्त्याने  
दुर्गुत गमाव करून वृक्षांनी लागवड डेजे बाकत  
आज दि. ०६/०७/२०२१ पुनश्च पटवणी करून  
अहवाल सादर देऊ आहेत.

Thetaris  
वनपाल

[Signature]  
नमोनी वेरा

[Signature]  
मंडळी अधिकारी  
धारगाव

लेखन जावगिहाय पुनश्च पटवणी अहवाल जोडून  
आहे.

अरुणकुमार चौधरी (A)badhary  
AHE(AE)  
२१.११.२०२१

Sub Divisional Officer  
Sangamner Div. Sangamner

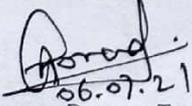
## प्रत्यक्ष पहाणी अहवाल

दिनांक 24/06/2021 अन्वये आदेशीत केले प्रमाणे, रा.म.क्रमांक 50 चे रस्त्याच्या दुतर्फा NHAI मार्फत किती वृक्षांची लागवड करण्यात आली किंवा करे? तसेच रादरहू वृक्षांचे संगोपन होत आहे किंवा करे? याबाबतचा प्रत्यक्ष पहाणी खालील प्रमाणे :-

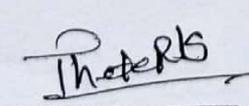
अ.क्र.	गांवाचे नांव	झाडांचे नांव	झाडांची संख्या	शेरा (वृक्षांचे संगोपन होते किंवा करे? / पाण्याची सोयी आहे काय? व वृक्षांचे छायाचित्र काढणे)
१)	राष्ट्रीय महामार्ग क्र. ६० (पुणे - नाशिक)	राष्ट्रीय महामार्ग क्र. ६० (पुणे - नाशिक)	६० (पुणे - नाशिक)	राष्ट्रीय महामार्ग क्र. ६० (पुणे - नाशिक) रस्त्याच्या दुतर्फा झोडे सोयी दि.०६/०७/२१ रोजी प्रत्यक्ष जागेवर जावून पाहणी केली असता वृक्षांची लागवड केलेली नसल्याचे स्पष्ट झाले अर्दी जागे उकालिले पुमा
२)	भाडवडी	निरंक		
३)	कुडकुडी	निरंक		
४)	रोडवेडी	निरंक		
५)	अंकी	निरंक		
	उकालेसा			
एकूण				

ठिकाण :

दिनांक ०६/०७/२०२१

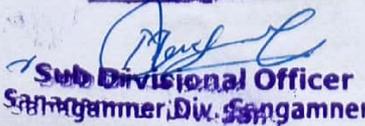
  
06.07.21

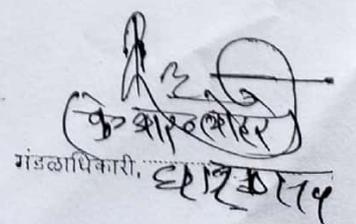
Deputy Technical  
Manager, भारतीय राष्ट्रीय  
राजमार्ग प्राधिकरण पुणे

  
वनपाल, ६१२०१९

तलाठी, को २१

TRUE COPY

  
Sub Divisional Officer  
Sangamner Div. Sangamner

  
मंडळाधिकारी, ६१२०१९

## प्रत्यक्ष पहाणी अहवाल

दिनांक 24/06/2021 अन्वये आदेशित केले प्रमाणे, रा.म.क्रमांक 50 चे रस्त्याच्या दुतर्फा NHA माफत किती वृक्षांची लागवड करण्यात आली किंवा कसे? तसेच सदरहू वृक्षांचे संगोपन होत आहे किंवा कसे? याबाबतचा प्रत्यक्ष पहाणी खालील प्रमाणे :-

अ.क्र.	गावाचे नांव	झाडाचे नांव	झाडांची संख्या	शेरा (वृक्षांचे संगोपन होते किंवा कसे? / पाण्याची सोयी आहे काय? व वृक्षाचे छायाचित्र काढणे)
91	कोश	गुलमोहर कॉरियन	५७ ०३	वृक्षांचे संगोपन होत नाही. पाण्याची सोय केलेली नाही.
एकूण	-	-	-	-



ठिकाण :

दिनांक 06/07/2021

*[Signature]*  
06.07.21

Deputy Technical  
Manager, भारतीय राष्ट्रीय  
राजमार्ग प्राधिकरण पुणे

*[Signature]*  
थेटर्स  
जनपाल, सांगमनेर

*[Signature]*  
मालाठी, कोश

*[Signature]*  
केंद्राधिकारी, सांगमनेर

TRUE COPY

*[Signature]*  
Sub-Divisional Officer  
Sangamner Div. Sangamner

प्रत्यक्ष पहाणी अहवाल

दिनांक 24/06/2021 अन्वये आदेशीत केले प्रमाणे, रा.म.क्रमांक 50 चे रस्त्याच्या दुतर्फा NHAI मार्फत किती वृक्षांची लागवड करण्यात आली किंवा कसे? तसेच रादरहू वृक्षांचे संगोपन होत आहे किंवा वसे? याबाबतचा प्रत्यक्ष पहाणी खालील प्रमाणे :-

अ.क्र	गावाचे नांव	झाडांचे नांव	झाडांची संख्या	शेरा (वृक्षांचे संगोपन होते किंवा कसे? / पाण्याची सोयी आहे काय? व वृक्षांचे छायाचित्र काढणे)
9)	धारगाव	जुलमाह	०२	झाडांचे संगोपन होत नाही पाण्याची सोयी कुमाली नाही
एकूण	-	-	-	-



ठिकाण :

दिनांक : 06/07/2021

*[Signature]*  
26.07.21

Deputy Technical  
Manager, भारतीय राष्ट्रीय  
राजमार्ग प्राधिकरण पुणे

*[Signature]*  
जनपाल, धारगाव

*[Signature]*  
सेलाठी, कोटा

*[Signature]*  
मंडळाधिकारी, धारगाव

TRUE COPY

*[Signature]*  
Sub-Divisional Officer  
Sangamner Div. Sangamner

रिपोर्ट

प्रति,

मा. उपविभागीय अधिकारी साखे  
संगमनेर सांघकेडेय साखेय साखेद..

विषय:- साखेये महागर्ग क 60 (पुणे- नारिक) वि मी  
97 ने 157.100 खंड-लिमर सेकशनये  
चौपदकि रजाखणि लुयंपान...  
वृथ साडे पश्वाकनि साखे दि. 08/01/2019  
आ मंगलकजावणी सावन....



महोदय,  
उपरोक्त संदर्भिय विक्रयये येविगत साखे  
फरदाग येने की मोजे खंडरजाखणी, वांखडेवळि, डाडाथये,  
काले पसर गुंजाखणी पसर, पिंपळगांवेया, पोवरी साखेखर,  
आमनवळि, मंहेगापुरी या अ असांमनेये ररुयला दुगर्ग  
संखे साडे लावली किंवा कये चावावला प्रत्यस  
पहाणी रिपोर्ट प्रत्यस पहाणी कडक साखे डाडलेवला  
तपशिला प्रत्ये साखेय साखे कालि साखे  
आपले विखेय

LAG  
6/1/2024

वेनपान  
(आर.आर.डोंगरे)  
साखे- जावनिहाय प्रत्येय पहाणी महागत

तलाही- पिंपळगांवे  
(वै.वी. प्रसेडे)

मंडळाधिकारी डाडाथये

अशोकगार चौधरी  
AHE (A)  
06/01/20

**TRUE COPY**

Sub Divisional Officer  
Sangamner Div. Sangamner

## प्रत्यक्ष पहाणी अहवाल

दिनांक 24/06/2021 अन्वये आदेशीत केले प्रमाणे, रा.म.क्रमांक 50 चे रस्त्याच्या दुतर्फा NHA मार्फत किती वृक्षांची लागवड करण्यात आली किंवा कसे? तसेच सदरहू वृक्षांचे संगोपन होत आहे किंवा वरसे? याबाबतचा प्रत्यक्ष पहाणी खालील प्रमाणे :-

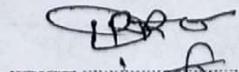
अ.क्र	गांवाचे नांव	झाडांचे नांव	झाडांची संख्या	शेरा (वृक्षांचे संगोपन होते किंवा कसे? / पाण्याची सोयी आहे काय? व वृक्षांचे छायाचित्र काढणे)
	राष्ट्रीय महामार्ग क्र-६० (पुणे-नाशिक)	शल्यान्ना कुल्या	दुतर्फा	
	भयलेल्या झाडांची हि. ०६/०७/२०२१	बोझी प्रत्यक्ष पहाणी केली		
	असता आहे	ब्राब्रुक झालेली नाशिक	धरता गावांपी माझी	
१	बंलगावळी	- निरंक -		
२	बांभळी	निरंक		
३	२ जेवळपे	निरंक		
४	कडली पवड	निरंक		
५	शुभाळपळी पवड	निरंक		
६	पिंपळगांव	निरंक		
७	पवेरी पवड	निरंक		
८	गामवळी	निरंक		
९	पंढनापुडी	निरंक		
एकूण		निरंक		

ठिकाण :

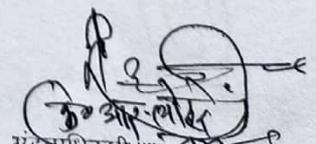
दिनांक : 06/07/2021

  
Deputy Technical

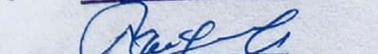
Manager, भारतीय राष्ट्रीय  
राजमार्ग प्राधिकरण पुणे

  
वनपाल, पंढनापुडी  
(राजमार्ग डौगरे)

  
तलमी, क.स. शिर्के  
तांकी-पिंपळगांव

  
गंडळमधिकारी, शिर्के

TRUE COPY

  
Sub Divisional Officer  
Sanagamner Div. Sangamner

हमी,  
मा. उपविभागीय अधिकारी संगमनेर

संगमनेर भागा संगमनेर  
यांचेकडे सविनय सादर

विषय :- राष्ट्रीय महामार्ग क्रं. ६० (पुणे-नाशिक)  
कि.मी ६० ते १५०.१०० खेड-सिन्हास  
चे चौपटरीकरणसाठी भूसंपादन  
वृक्ष तोड परवानगी आदेश दिनांक  
०१/०१/२०१४ च्या अंमलबजावणी बाबत

संदर्भ :- आपलेकडील आदेश क्रं. भुसं/डिस्क-४  
प्लनब्यु/७५१/२०२१ दिनांक २४/०६/२०२१



महोदय,  
वरील विषयासंबंधी संदर्भांकित पत्राबबबे सादर  
करण्यात येते की, मौजे खिरगाव पावसा, वैदुवडी,  
राघतेवाडी, खांडगाव, संगमनेर खुर्द, कासारा दुमाला,  
ढोलेवाडी, गुंजाळवाडी, धुळेवाडी, वेल्हाते, सायखिंडी  
कडे व पनसखेडे या गावामध्ये राष्ट्रीय महामार्ग  
क्रमांक ६० चे रक्याचे दुर्तफा NHA I मफित वृक्षांची  
त्यागावु केले बाबत आज दिनांक ०६/०७/२०२१ रोजी  
सत्यक्ष पहाणी करून अहवाल सादर केला आहे.

(Ahardhary)  
अरुण कुमार चौधरी  
AHE(AE)  
06/07/2021

तलाठी धुळेवाडी तलाठी संगमनेर मंडळ संगमनेर  
सोबत :- गावनिधाय सत्यक्ष पहाणी अहवाल जोडला आहे

TRUE COPY  
Sub-Divisional Officer  
Sangamner Div. Sangamner

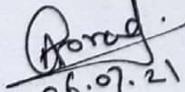
## प्रत्यक्ष पहाणी अहवाल

दिनांक 24/06/2021 अन्वये आदेशित केले प्रमाणे, राज.क्रमांक 50 चे रस्त्याच्या दुर्लभांना N/A/1 मार्फत किती वृक्षांची लागवड करण्यात आली किंवा करी? तसेच सदर वृक्षांचे संगोपन होत आहे किंवा करी? याबाबतचा प्रत्यक्ष पहाणी खालील प्रमाणे :-

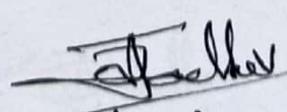
अ.क्र.	गांवाचे नांव	झाडांचे नांव	झाडांची संख्या	शेरा (वृक्षांचे संगोपन होते किंवा करी? / पाण्याची सोयी आहे काय? व वृक्षांचे छायाचित्र काढणे)
		नाशिक पुणे डावी बाजू व उजवी बाजू		
		नाशिक पुणे राष्ट्रीय मार्ग व. 60 दुर्लभां जागे यांची सफळ पहाणी केली सध्या जागे दिवू शकिली नाही अशी 41 ठिकाणे		दि 6/7/2021 रोजी
		① छिपळगाव पावडा	—	निरंक
		② वैदुवारी	—	निरंक
		③ सापतेवारी	—	निरंक
		④ लांडगाव	—	निरंक
		⑤ संगमनेर (व. 60)	—	निरंक
एकूण				

ठिकाण :

दिनांक : 6/07/2021

  
06.07.21  
Deputy Technical

Manager, भारतीय राष्ट्रीय  
राजमार्ग प्राधिकरण पुणे

  
सहायक, संगमनेर  
(डी.बी.जाधव)

  
तलाठी,  
सांगमनेर (व. 60)

  
सहायक, संगमनेर  
**TRUE COPY**

Sub Divisional Officer  
Sanagamner Div. Sangamner

प्रत्यक्ष पहाणी अहवाल

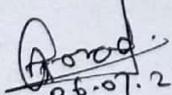
दिनांक 24/06/2021 अन्वये आदेशीत केले प्रमाणे, रा.म.क्रमांक 50 चे रस्त्याच्या दुतर्फा NHA/मार्फत किती वृक्षांची लागवड करण्यात आली किंवा कसे? तसेच सदरहू वृक्षांचे संगोपन होत आहे किंवा कसे? याबाबतचा प्रत्यक्ष पहाणी खालील प्रमाणे :-

अ.क्र	गांवाचे नांव	झाडांचे नांव	झाडांची संख्या	शेरा (वृक्षांचे संगोपन होते किंवा कसे? / पाण्याची सोयी आहे काय? व वृक्षाचे छायाचित्र काढणे)
	कासारकुमाला	नाशिक पुणे अवीबळु - लिंब -	५	वृक्षांचे संगोपन होत नाही. पाण्याची सोय केलेली नाही.
एकूण	-	-	०५	-



ठिकाण :

दिनांक : 6/07/2021

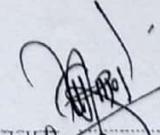
  
Deputy Technical

Manager, भारतीय राष्ट्रीय  
राजमार्ग प्राधिकरण पुणे

वॅनपाल, संगमनेर

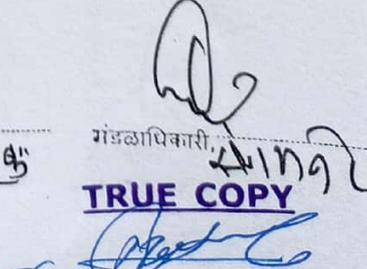
(डी. व्ही. जाधव)

तलाठी

  
तालाठी  
24/06/2021

गंडलाधिकारी

TRUE COPY

  
Sub Divisional Officer  
Sangamner Div. Sangamner

## प्रत्यक्ष पहाणी अहवाल

दिनांक 24/06/2021 अन्वये आदेशीत केले प्रमाणे, रा.म.क्रमांक 50 चे रस्त्याच्या दुतर्फा NHA मार्फत किती वृक्षांची लागवड करण्यात आली किंवा कसे? तसेच रादरहू वृक्षांचे संगोपन होत आहे किंवा कसे? याबाबतचा प्रत्यक्ष पहाणी खालील प्रमाणे :-

अ.क्र	गांवाचे नांव	झाडांचे नांव	झाडांची संख्या	शेरा (वृक्षांचे संगोपन होते किंवा कसे? / पाण्याची सोयी आहे काय? व वृक्षांचे छायाचित्र काढणे)
	ढोलेवडी	नाशिक-पुणे उजवी बाजू		वृक्षांचे संगोपन होत नाही. पाण्याची सोय झालेली नाही.
		लिंब	2	
		पिंपळ	7	
एकूण			03	

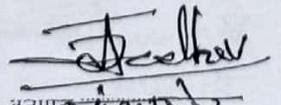


ठिकाण :

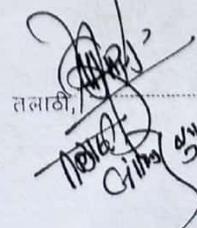
दिनांक : 6/07/2021

  
06.07.21  
Deputy Technical

Manager, भारतीय राष्ट्रीय  
राजमार्ग प्राधिकरण पुणे

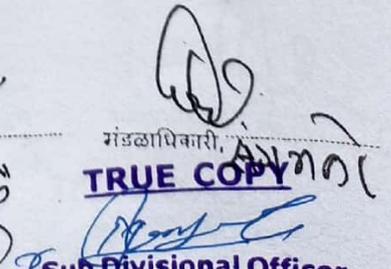
  
वनपाल, संगमनेर  
(डी. डी. जाधव)

तलाठी,

  
Ganga

संडळाधिकारी,

TRUE COPY

  
Sub-Divisional Officer  
Sangamner Div. Sangamner

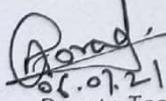
## प्रत्यक्ष पहाणी अहवाल

दिनांक 24/06/2021 अन्वये आदेशीत केले प्रमाणे, रा.म.क्रमांक 50 चे रस्त्याच्या दुतर्फा NHAI मार्फत किती वृक्षांची लागवड करण्यात आली किंवा कसे? तसेच सदरहू वृक्षांचे संगोपन होत आहे किंवा कसे? याबाबतचा प्रत्यक्ष पहाणी खालील प्रमाणे :-

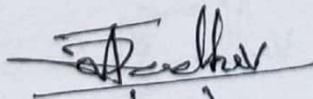
अ.क्र	गांवाचे नांव	झाडांचे नांव	झाडांची संख्या	शेरा (वृक्षांचे संगोपन होते किंवा कसे? / पाण्याची सोयी आहे काय? व वृक्षांचे छायाचित्र काढणे)
	शुजाठवाडी	नाशिक-पुणे उजवीबाजू लिंब - 90 (MIDC परिमा)	90	वृक्षांचे संगोपन होत नाही पाण्याची सोय झालेली नाही.
		लिंब - 90	90	
		शुभमोटा - 3	3	
		पिंपळ - 9	9	
एकूण			39	

ठिकाण :

दिनांक : 6/07/2021

  
06.07.21

Deputy Technical  
Manager, भारतीय राष्ट्रीय  
राजमार्ग प्राधिकरण पुणे

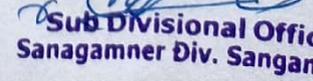


सहायक, संगमनेर  
(डी.डी.गाधव)

तलाठी,  
Sangamner  
31/07/21

मंडळाधिकारी,  
Sangamner

TRUE COPY

  
Sub-Divisional Officer  
Sangamner Div. Sangamner

## प्रत्यक्ष पहाणी अहवाल

दिनांक 24/06/2021 अन्वये आदेशीत केले प्रमाणे, रा.म.क्रमांक 50 चे रस्त्याच्या दुतर्फा NHA/मार्फत किती वृक्षांची लागवड करण्यात आली किंवा कसे? तसेच सदरहू वृक्षांचे संगोपन होत आहे किंवा कसे? याबाबतचा प्रत्यक्ष पहाणी खालील प्रमाणे :-

अ.क्र	गांवाचे नांव	झाडांचे नांव	झाडांची संख्या	शेरा (वृक्षाचे संगोपन होते किंवा कसे? / पाण्याची सोयी आहे काय? व वृक्षाचे छायाचित्र काढणे)
	दुळेवाडी	नारिकेल पुणे डावी बाजू ① मिठ - Green Park Hotel फार्मिनी कॉम्प्लेक्स ② मिठ - Service Road ③ शिक्षण फार्मिनी कॉलेज ④ गुळमोडो - बायपास ⑤ गुळमोडो - Service Road.	03 02 01 कोटे 03 08	वृक्षांचे संगोपन होत नाही. पाण्याची सोयी कोठेही नाही
एकूण	-	-	17	-

ठिकाण :

दिनांक : 6/07/2021

⑦  
Deputy Technical  
Manager, भारतीय राष्ट्रीय  
राजमार्ग प्राधिकरण पुणे

⑦  
संयोजक, संगमनेर तलाठी,  
(डॉ. डी. जगदप)

⑦  
Sub Divisional Officer  
Sanagamner Div. Sangamner  
TRUE COPY

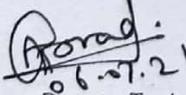
## प्रत्यक्ष पहाणी अहवाल

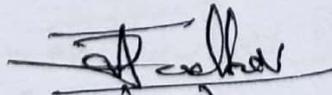
दिनांक 24/06/2021 अन्वये आदेशीत केले प्रमाणे, रा.म.क्रमांक 50 चे रस्त्याच्या दुतर्फा NHA। मार्फत किती वृक्षांची लागवड करण्यात आली किंवा कसे? तसेच सदरहू वृक्षांचे संगोपन होत आहे किंवा कसे? याबाबतचा प्रत्यक्ष पहाणी खालील प्रमाणे :-

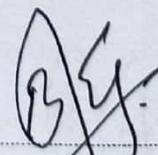
अ.क्र	गांवाचे नांव	झाडांचे नांव	झाडांची संख्या	शेरा (वृक्षांचे संगोपन होते किंवा कसे? / पाण्याची सोयी आहे काय? व वृक्षांचे छायाचित्र काढणे)
	धुमेवडी	नाशिक पुणे उजवी बाजू		वृक्षांचे संगोपन होत नाही. पाण्याची सोय केलेली नाही.
		लिव	92	
		गुलमोहर	9	
एकूण	-	-	13	-

ठिकाण :

दिनांक : 6/07/2021

  
Deputy Technical  
Manager, भारतीय राष्ट्रीय  
राजमार्ग प्राधिकरण पुणे

  
वनपाल, संगमनेर तलाठी,  
(जी. व्ही. जाधव)

  
गंडलाधिकारी, संगमनेर  
**TRUE COPY**  
Sub-Divisional Officer  
Sanaganner Div. Sangamner

प्रत्यक्ष पहाणी अहवाल

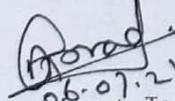
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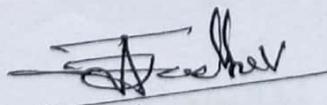
अ.क्र.	गावाचे नांव	झाडांचे नांव	झाडांची संख्या	शेरा (वृक्षांचे संगोपन होते किंवा कसे? / पाण्याची सोयी आहे काय? व वृक्षांचे छायाचित्र काढणे)
	वेल्हाळे	जागतिक पुणे सायी काजू		वृक्षांचे खणोपन होत नाही पाण्याची सोयी केलेली नाही
		① पिंपळ	03	
		② छिन्न मालती शोकरम जयक	06	
		③ गुळमोठारे मालती शोकरम जयक	07	
		④ यिसम मालती शोकरम जयक	02	
एकूण			18	

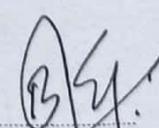


ठिकाण :

दिनांक : 6/07/2021

  
06.07.21  
Deputy Technical  
Manager, भारतीय राष्ट्रीय  
राजमार्ग प्राधिकरण पुणे

  
वनपाल, संगमनेर तलाठी,  
(डी. व्ही. जाधव)

  
गंडलाधिकारी,  
Sangamner  
**TRUE COPY**  
Sub Divisional Officer  
Sanamner Div. Sangamner

## प्रत्यक्ष पहाणी अहवाल

दिनांक 24/06/2021 अन्वये आदेशीत केले प्रमाणे, रा.म.क्रमांक 50 चे रस्त्याच्या दुतर्फा NHA माफेत किती वृक्षांची लागवड करण्यात आली किंवा कसे? तसेच रादरहू वृक्षांचे संगोपन होत आहे किंवा कसे? याबाबतचा प्रत्यक्ष पहाणी खालील प्रमाणे :-

अ.क्र	गांवाचे नांव	झाडांचे नांव	झाडांची संख्या	शेरा (वृक्षांचे संगोपन होते किंवा कसे? / पाण्याची सोयी आहे काय? व वृक्षांचे छायाचित्र काढणे)
	वेल्याळे	नारिक-पुणे जवळील		वृक्षांचे संगोपन होत नाही. पाण्याची सोय केलेली नाही.
		शिव	98	
		गुलमोहर	e	
		पिंपळ	e	
		शिसम	9	
एकूण			34	



ठिकाण :

दिनांक : 6/07/2021

*[Signature]*  
06 Deputy Technical

Manager, भारतीय राष्ट्रीय  
राजमार्ग प्राधिकरण पुणे

*[Signature]*  
संगमनेर तलाठी,

(जी.डी. जाधव)

TRUE COPY

*[Signature]*  
Sub-Divisional Officer  
Sangamner Div. Sangamner.

## प्रत्यक्ष पहाणी अहवाल

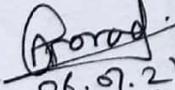
दिनांक 24/06/2021 अन्वये आदेशीत केले प्रमाणे, रा.म.क्रमांक 50 चे रस्त्याच्या दुतर्फा NHA1 मार्फत किती वृक्षांची लागवड करण्यात आली किंवा कसे? तसेच सदरहू वृक्षांचे संगोपन होत आहे किंवा कसे? याबाबतचा प्रत्यक्ष पहाणी खालील प्रमाणे :-

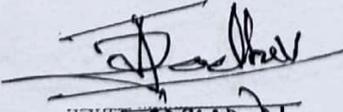
अ.क्र	गांवाचे नांव	झाडांचे नांव	झाडांची संख्या	शेरा (वृक्षांचे संगोपन होते किंवा कसे? / पाण्याची सोयी आहे काय? व वृक्षाचे छायाचित्र काढणे)
		नाशिक पुणे डावी बाजू		
	सायंदिकडी	(1) लिंबू - पाट्शी नळी गळ	09	वृक्षांचे संगोपन होते नाही. पाण्याची सोय केलेली नाही
		(2) गुळमोरोटे - पाट्शी नळी गळ	06	
एकूण	-		15	

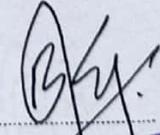


ठिकाण :

दिनांक : 6/07/2021

  
06.07.21  
Deputy Technical  
Manager, भारतीय राष्ट्रीय  
राजमार्ग प्राधिकरण पुणे

  
वनपाल, संगमनेर तालुका,  
(श्री. वि. जाधव)

  
TRUE COPY  
Sub Divisional Officer  
Sangamner Div. Sangamner

## प्रत्यक्ष पहाणी अहवाल

दिनांक 24/06/2021 अन्वये आदेशीत केले प्रमाणे, रा.म.क्रमांक 50 चे रस्त्याच्या दुतर्फा NHA मार्फत किती वृक्षांची लागवड करण्यात आली किंवा कसे? तसेच सादरहू वृक्षांचे संगोपन होत आहे किंवा कसे? याबाबतचा प्रत्यक्ष पहाणी खालील प्रमाणे :-

अ.क्र.	गावाचे नांव	झाडांचे नांव	झाडांची संख्या	शेरा (वृक्षांचे संगोपन होते किंवा कसे? / पाण्याची सोयी आहे काय? व वृक्षाचे छायाचित्र काढणे)
	सायबिंडी	नाशिक पुणे उजवी बाजू		वृक्षांचे संगोपन होत नाही. पाण्याची सोयी केली नाही.
		लिंब	4	
		पिंपळ	2	
		गुलमोहर	9	
एकूण			06	



ठिकाण :

दिनांक : 6/07/2021

*[Signature]*  
06.07.21

Deputy Technical

Manager, भारतीय राष्ट्रीय  
राजमार्ग प्राधिकरण पुणे

*[Signature]*

वनपाल, संगमनेर तलाठी,

(डी.डी.जाधव)

*[Signature]*

गंडळाधिकारी,

संगमनेर

TRUE COPY

Sub Divisional Officer  
Sangamner Div. Sangamner

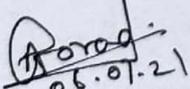
## प्रत्यक्ष पहाणी आहवाल

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अ.क्र.	गांवाचे नाव	झाडांचे नांव	झाडांची संख्या	शेरा (वृक्षांचे संगोपन होते किंवा कसे? / पाण्याची सोयी आहे काय? व वृक्षांचे छायाचित्र काढणे)
1	कडे	नाथिक पुणे टापीवागू		वृक्षांचे संगोपन होत नाही पाण्याची सोयी केलेली नाही
		① गुळमोसरे Dere foundachum	03	
		② शिसम Dere foundachum	09	
		③ गुळमोसरे कडे फाटा	07	
		④ गुळमोसरे कडे फाटा जयक	09	
		⑤ शिसम कडे फाटा	01	
		⑥ शिसम कडे फाटा	01	
		⑦ शिसम कडे फाटा फाटक	01	
		⑧ शिसम कडे फाटा	09	
एकूण			60	

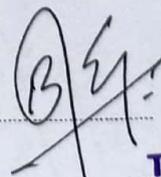
ठिकाण :

दिनांक : 6/07/2021

  
06.07.21

Deputy Technical  
Manager, भारतीय राष्ट्रीय  
राजमार्ग प्राधिकरण पुणे

  
Sub-Divisional Officer  
(डी.डी.राजमार्ग)

  
TRUE COPY

Sub-Divisional Officer  
Sangamner Div. Sangamner

प्रत्यक्ष पहाणी आहवाल

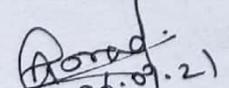
दिनांक 24/06/2021 अन्वये आदेशीत केले प्रमाणे, रा.म.क्रमांक 50 चे रस्त्याच्या दुतर्फा NHAI मार्फत किती वृक्षांची लागवड करण्यात आली किंवा करो? तरोच रादरहू वृक्षांचे संगोपन होत आहे किंवा करो? याबाबतचा प्रत्यक्ष पहाणी खालील प्रमाणे :-

अ.क्र.	गांवाचे नांव	झाडांचे नांव	झाडांची संख्या	शेरा (वृक्षांचे संगोपन होते किंवा कसे? / पाण्याची सोयी आहे काय? व वृक्षांचे छायाचित्र काढणे)
१	कडे	नाशिक-पुणे उजवीबाजू		बुद्ध्याचे संगोपन होत नही जाव्याची सोय केलेली नही.
		शिशम	93	
		लिंब	95	
		बुलमोहर	44	
		पिंपळ	3	
एकूण			२६	

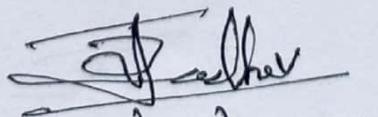


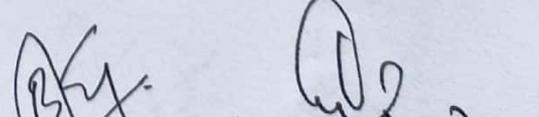
ठिकाण :

दिनांक : 6/07/2021

  
Deputy Technical

Manager, भारतीय राष्ट्रीय  
राजमार्ग प्राधिकरण पुणे

  
वनपाल, संगमनेर तलाठी,  
(श्री. श्री. जाधव)

  
गंडळाधिकारी, संगमनेर  
**TRUE COPY**  
Sub-Divisional Officer  
Sangamner Div. Sangamner

## प्रत्यक्ष पहाणी अहवाल

दिनांक 24/06/2021 अन्वये आदेशीत केले प्रमाणे, रा.म.क्रमांक 50 चे रस्त्याच्या दुतर्फा NHA। मार्फत किती वृक्षांची लागवड करण्यात आली किंवा कसे? तसेच सदरहू वृक्षांचे संगोपन होत आहे किंवा कसे? याबाबतचा प्रत्यक्ष पहाणी खालील प्रमाणे :-

अ.क्र	गांवाचे नांव	झाडांचे नांव	झाडांची संख्या	शेरा (वृक्षांचे संगोपन होते किंवा कसे? / पाण्याची सोयी आहे काय? व वृक्षांचे छायाचित्र काढणे)
1	पळसखेरे	नाथीद पुजे वागू डावी वागू		
		① शिसम मंदिरा जवळ	- 20	वृक्षांचे संगोपन होत नाही, पाण्याची सोयी देण्याची नाही
		② गुलमोडोरे टॉवर जवळ (दोरी)	- 11	
		③ पिंपळ	- 02	
एकूण			33	

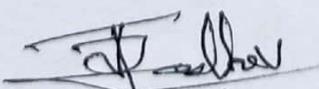


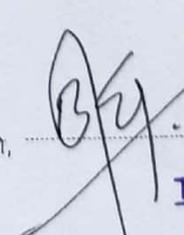
ठिकाण :

दिनांक : 6/07/2021

  
6.7.21  
Deputy Technical

Manager, भारतीय राष्ट्रीय  
राजमार्ग प्राधिकरण पुणे

  
जनपाल, संगमनेर तलाठी,  
(डी.डी. जवळ)

  
संजडाधिकारी, संगमनेर  
**TRUE COPY**  
Sub Divisional Officer  
Sanagamner Div. Sangamner

## प्रत्यक्ष पहाणी अहवाल

दिनांक 24/06/2021 अन्वये आदेशीत केले प्रमाणे, राज.क्रमांक 50 चे रस्त्याच्या दुतर्भा NHA/मार्फत किती वृक्षांची लागवड करण्यात आली किंवा करो? तसेच सदरहू वृक्षांचे संगोपन होत आहे किंवा कसे? याबाबताचा प्रत्यक्ष पहाणी खालील प्रमाणे :-

अ.क्र.	गांवाचे नाव	झाडांचे नाव	झाडांची संख्या	शेरा (वृक्षांचे संगोपन होते किंवा कसे? / पाण्याची सोयी आहे काय? व वृक्षांचे छायाचित्र काढणे)
	पळसखेडे	नाशिक पुणे उजवी बाजू		वृक्षांचे संगोपन होत नाही. पाण्याची सोयी छेलेली नाही.
		शिसम	४	
		किंव	२	
		बुलमोहर	५	
एकूण			११	



ठिकाण :

दिनांक : 6/07/2021

*[Signature]*  
06.07.21

Deputy Technical

Manager, भारतीय राष्ट्रीय  
राजमार्ग प्राधिकरण पुणे

*[Signature]*  
जनपील, संगमनेर तलाठी,

(डी.डी.जाबक)

*[Signature]*

*[Signature]*  
मंडळाधिकारी, संगमनेर

TRUE COPY

*[Signature]*  
Sub Divisional Officer  
Sanagamner Div. Sangamner

Date – 06.07.2021

To,

Respected Deputy Divisional Officer,

Sangamner.

Sub : Reference to implementation of order dated 08.01.2014 for deforestation on NH 60, (Pune- Nashik) 97 to 157.100 kilometers, Khed Sinner section for land acquisition for four lane road widening.

Reference : Order no. .... dated 24.06.2019.

Dear Sir,

With reference to above subject we submit the letter saying, spot survey was done on 06.07.2019 regarding tree plantation on both sides of the road in the area of Mouje Malwadi, Bota, Kurkundi, Shelkewadi, Ghargoan and Ambi khalsa on NH no. 60 and the report has been submitted.

Regards,

## Spot Survey : -

During the spot survey, on NH 60 (Pune-Nashik) on 06.07.2021 we found that the plantation of trees has not been done in following villages.

Sr. no.	Village Name	Name of tree	No. of trees	Remark
1.	Malwadi	Nirank		
2.	Kurkundi	Nirank		
3.	Shelkewadi	Nirank		
4.	Ambi khalsa	Nirank		

Sr. no.	Village Name	Name of tree	No. of trees	Remark
1.	Bota	Gulmohar Kanchan	57 03	No Maintenance and no water supply.
2.	Ghargaon	Gulmohar	02	No Maintenance and no water supply.
	Total		62	

**Report**

06.07.2021

To,

Deputy Divisional Officer,

Sangamner.

Submitted with respect.

Sub : Reference to implementation of order dated 08.01.2019 for deforestation on NH 60, (Pune- Nashik) 97 to 157.100 kilometers, Khed Sinner section for land acquisition for four lane road widening.

Dear Sir,

With reference to above subject we submit the letter saying, spot survey was done on 08.01.2014 regarding tree plantation on both sides of the road in the area of Mouje Khandarmalwadi, Bamblewadi, Dolaspe, Karjule Pathar, Gunjalwadi Pathar, Pimpalgaon Resha, Padheri Baleshwar, Gabhanwadi, Chandnapuri on NH no. 60 and the report has been submitted.

Regards,

Spot Survey :-

During the spot survey, on NH 60 (Pune-Nashik) on 06.07.2021 we found that the plantation of trees has not been done in following villages.

Sr. no.	Village Name	Name of tree	No. of trees	Remark
1.	Mouje Khandarmalwadi,	Nirank		
2.	Bamblewadi	Nirank		
3.	Dolaspe	Nirank		
4.	Karjule Pathar	Nirank		
5.	Gunjalwadi Pathar	Nirank		
6.	Pimpalgaon Resha	Nirank		
7.	Padheri Baleshwar	Nirank		
8.	Gabhanwadi	Nirank		
9.	Chandnapuri	Nirank		

**Report**

06.07.2021

To,

Deputy Divisional Officer,

Sangamner.

Submitted with respect.

Sub : Reference to implementation of order dated 08.01.2019 for deforestation on NH 60, (Pune- Nashik) 97 to 157.100 kilometers, Khed Sinner section for land acquisition for four lane road widening.

Reference – Order no. ....

Dear Sir,

With reference to above subject we submit the letter saying, spot survey was done on 08.01.2014 regarding tree plantation on both sides of the road in the area of Mouje Hiwargoan, Pavsa, Vaiduwadi, Raitewadi, Khandgaon, Sangmner Khrud, Kasara Dumala, Dholewadi, Gunjalwadi, Ghulewadi, Velhane, Saykhindi, Karhe, Panaskhede on NH no. 60 and the report has been submitted.

Regards,

## Spot Survey :-

During the spot survey, on NH 60 (Pune-Nashik) on 06.07.2021 we found that the plantation of trees has not been done in following villages.

## Nashik-Pune Left side and Right side

Sr. no.	Village Name	Name of tree	No. of trees	Remark
1.	Mouje Hiwargoan, Pavsa	Nirank		
2.	Vaiduwadi	Nirank		
3.	Raitewadi	Nirank		
4.	Khandgaon	Nirank		
5.	Sangmner Khrud	Nirank		

Sr. no.	Village Name	Name of tree	No. of trees	Remark
1.	Kasara dumala, Nashik-Pune Right side	Limb	05	No maintenance, no water supply
	Total		05	

Sr. no.	Village Name	Name of tree	No. of trees	Remark
1.	Dhole wadi, Nashik Pune, Right Side	Limb Pimpal	02 01	No maintenance, no water supply
	Total		03	

Sr. no.	Village Name	Name of tree	No. of trees	Remark
1.	Gunjalwadi, Nashik-Pune Right side	Limb (MIDC area)	10	No maintenance, no water supply
		Limb	17	
		Gulmohar	3	
		Pimpal	1	

## Nashik-Pune Left side

Sr. no.	Village Name	Name of tree	No. of trees	Remark
1.	Ghulewadi	1) Limb Green Park Hotel, Pharmacy College	03	No maintenance, no water supply
		2) Limb Service Road	02	
		3) Shisam, Pharmacy College	01 (small)	
		4) Gulmohar ByPass road	03	
		Gulmohar Service Road	08	
	Total		17	

Sr. no.	Village Name	Name of tree	No. of trees	Remark
1.	Ghulewadi, Nashik-Pune Right side	1) Limb	12	No maintenance, no water supply
		2)Gulmohar	01	
	Total		03	

Sr. no.	Village Name	Name of tree	No. of trees	Remark
1.	Velhale, Nashik-Pune Left side	1)Pimpal 2)Limb Nr. Maruti Showroom 3)Gulmohar, Nr. Maruti Showroom 4) Shisam, Nr. Maruti Showroom	03 06 07 02	No maintenance, no water supply
			18	

Sr. no.	Village Name	Name of tree	No. of trees	Remark
1.	Velhale, Nashik-Pune Right side	1) Limb 2)Gulmohar 3) Pimpal 4) Shisam	16 09 09 01	No maintenance, no water supply
	Total		116	

## Nashik-Pune Left side

Sr. no.	Village Name	Name of tree	No. of trees	Remark
1.	Saykhindi	1) Limb, nr. Paradhi nursery 2) Gulmohar, nr. Paradhi nursery	09 06	No maintenance, no water supply
	Total		15	

Sr. no.	Village Name	Name of tree	No. of trees	Remark
1.	Saykhindi, Nashik-Pune Right side	1) Limb 2) Pimpal 3)Gulmohar	04 02 01	No maintenance, no water supply
	Total		07	

Sr. no.	Village Name	Name of tree	No. of trees	Remark
1.	Karhe, Nashik-Pune Left side	1) Gulmohar, Dere Foundation 2) Shisam, Dere Foundation 3)Gulmohar, Karhe Phata 4)Gulmohar, nr. Karhe Phata 5) Limb, Karhe Ghat 6) Shisam, Karhe Ghat 7) Shisam, Karhe Ghat starting 8) Pimpal, Karhe phata	03 09 07 09 01 01 01 09	No maintenance, no water supply
	Total		112	

Sr. no.	Village Name	Name of tree	No. of trees	Remark
1.	Karhe, Nashik-Pune Right side	1) Shisam 2) Limb 3)Gulmohar 4) Pimpal	13 18 55 03	No maintenance, no water supply

Sr. no.	Village Name	Name of tree	No. of trees	Remark
1.	Palaskhede, Nashik-Pune Left side	1) Shisam, nr. Temple 2) Gulmohar, nr. Tower (hill) 3)Pimpal	20 11 02	No maintenance, no water supply
	Total		35	

Sr. no.	Village Name	Name of tree	No. of trees	Remark
1.	Palaskhede, Nashik-Pune Right side	1) Shisam, nr. Temple 2)Limb 3)Gulmohar	04 02 05	No maintenance, no water supply
	Total		11	

CENTRAL GROUND WATER AUTHORITY**MINISTRY OF ENVIRONMENT AND FORESTS  
NOTIFICATION**

New Delhi, the 14<sup>th</sup> January 1997  
(As amended on 13.1.1998, 5.1.1999 and 6.11.2000)

S.O.38 (E). -In exercise of the powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29of 1986) (hereinafter referred to as the said Act), the Central Government hereby constitute the Central Ground Water Board as an Authority for the purposes of regulation and control of Ground Water Management and Development from the date of publication of this notification in the official gazette, namely: -

- |     |   |               |
|-----|---|---------------|
| 1.  | Chairman, Central Ground Water Board  | Chairman      |
| 2.  | Member (Survey, Assessment and Monitoring),<br>Central Ground Water Board   | Member        |
| 3.  | Member (Exploration Drilling and Materials Management),<br>Central Ground water Board                                 | Member        |
| 4.  | Member (Sustainable Management and Liasing),<br>Central Ground Water Board  | Member        |
| 5.  | Member (Training and Technology Transfer),<br>Central Ground Water Board  | Member        |
| 6.  | <b>Joint Secretary (Administration),<br/>Ministry of Water Resources</b>  | <b>Member</b> |
| 7.  | <b>Joint Secretary and Financial Adviser,<br/>Ministry of Water Resources</b>   | <b>Member</b> |
| 8.  | Joint Secretary,<br>Ministry of Environment and Forests   | Member        |
| 9.  | <b>Chief Engineer, Irrigation Management Organisation<br/>Water, Planning and Projects), Central Water Commission</b> | <b>Member</b> |
| 10. | <b>Director/General Manager, (Exploration),<br/>Oil and Natural Gas Corporation Ltd.</b>                              | <b>Member</b> |

**The Authority may invite from time to time the following as special invitees as and when required:**

1. **Joint Secretary (Soil and Water Conservation), Department of Agriculture and Co-operation.**
2. **Joint Secretary (Water Supply), Ministry of Urban Development.**
3. **Joint Secretary (Department of Drinking Water Supply), Ministry of Rural Development.**
4. **Director, National Institute of Hydrology, Roorkee.**
5. **Director, National Geo-physical Research Institute, Hyderabad**

2. The Authority shall exercise the following powers and perform the following functions, namely: -
  - (i) exercise of powers under section 5 of the Environment (Protection) Act, 1986 for issuing directions and taking such measures in respect of all the matters referred to in sub-section (2) of section 3 of the said Act;
  - (ii) to resort to the penal provisions contained in sections 15 to 21 of the said Act;
  - (iii) to regulate **and control, management and development of ground water** in the country and to issue necessary regulatory directions **for this purpose**;
  - (iv) **exercise of powers under Section 4 of the Environment (Protection) Act, 1986, for appointment of officers.**
3. The jurisdiction of the Authority shall be whole of India.
4. The Authority shall function under the administrative control of the Government of India in the Ministry of Water Resources with its Headquarters at Delhi.

(No.L-11011/29/96-IA-III)

Dr. V. Rajagopalan

Joint Secretary to the Government of India.

Foot Note: The principal notification was published vide No. S.O. 38(E) dated the 14<sup>th</sup> January 1997, in Part-II, section 3, sub-section (ii) of the Gazette of India, Extraordinary and subsequently amended vide Notification No. S.O. 40 (E) dated the 13<sup>th</sup> January 1998, No. S.O. 9 (E) dated the 5<sup>th</sup> January 1999 and No. S.O (1024) E dated 6<sup>th</sup> November 2000.

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Note: Bold letters indicate amendments.



National Compilation on  
**Dynamic Ground Water Resources of India, 2017**



**Government of India  
Ministry of Jal Shakti  
Department of Water Resources, RD & GR  
Central Ground Water Board**

**Faridabad  
July 2019**

CATEGORIZATION of ASSESSMENT UNITS, 2017						
MAHARASHTRA						
S.No	District	S.No	Semi-Critical	S.No	Critical	S.No Over Exploited
1	Ahmednagar	1	Akola	1	Kopargaon	1 Rhata
		2	Newasa	2	Rahuri	
		3	Pathardi	3	Sangamner	
		4	Shevgaon	4	Shrirampur	
		5	Shrigonda			
2	Akola	1	Barsi Takli			
3	Amravati	1	Amravati			1 Achlapur
		2	Dhamangaon Railway			2 Chandur Bazar
		3	Nandgaon			3 Morshi
						4 Warud
4	Aurangabad	1	Aurangabad			
		2	Fulambre			
		3	Gangapur			
		4	Khuldabad			
		5	Paithan			
		6	Sillod			
		7	Vaijapur			
5	Buldhana	1	Buldhana			1 Jalgaon
		2	Chikhali			2 Sangrampur
		3	Deulgaon Raja			
		4	Motala			
		5	Nandura			
		6	S'indkhed Raja			
6	Jalgaon	1	Amalner			1 Raver
		2	Bhadgaon			2 Yawal
		3	Bhusawal			
		4	Bodwad			
		5	Chalisgaon			
		6	Chopda			
		7	Erandol			
		8	Jamner			
		9	Pachora			
		10	Parola			
7	Latur	1	Latur			
8	Nagpur	1	Katol			
		2	Saoner			
9	Nashik	1	Baglan Satana	1	Deola	
		2	Chandwad	2	Niphad	
		3	Kalwan	3	Sinnar	
		4	Yeola			
10	Osmanabad	1	Kalamb			
		2	Osmanabad			
11	Pune	1	Ambegaon	1	Purandhar	
		2	Baramati	2	Shirur	
		3	Daund			
		4	Indapur			
		5	Junnar			
		6	Khed			
12	Sangli	1	Jat			1 Kavathe Mahankal
13	Satara	1	Khataav			
		2	Man			
		3	Patan			
		4	Phaltan			
		5	Wai			
14	Solapur	1	Barshi			1 Malshiras
		2	Karmala			
		3	Madha			
		4	Mangalwedha			
		5	Mohol			
		6	Pandharpur			
		7	Sangola			
15	Wardha	1	Karanja			
<b>ABSTRACT</b>						
<b>Total No. of Assessed Units</b>		<b>Semicritical</b>		<b>Critical</b>		<b>Over Exploited</b>
353		61		9		11